

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.570/1994

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Tuesday this the 19th day of April, 1994.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

R.Sadasivan Nair,
Primary School Teacher,
Government High School,
Kadamat(TC No.10/215, Kamala Bhavan,
Trivandrum.5).

.. Applicant

(By Advocate Mr.M.R.Rajendran Nair)

VS.

1. The Administrator, Union Territory of Lakshadweep, Kavaratti.
2. The Director of Education, U.T. of Lakshadweep, Kavaratti. .. Respondents

(By Advocate Mr.M.V.S. Nampoodiri)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant working as a Primary School Teacher, Government High School, Kadamat was granted an ad-hoc promotion for three months as Headmaster, Junior Basic School and posted at Kiltan. He submits that when a vacancy is available at Kadamat itself, sending him for three months to Kiltan, incurring liability to pay travelling and other allowances, will certainly be not in the interests of the Administration. He submits that he has made Annexure A5 representation before second respondent.

2. We direct second respondent to consider the representation and pass suitable orders, which will best serve the public interest. Till this is done, the impugned order will be held in abeyance.
3. Application is disposed of. No costs.

Dated the 19th April, 1994.


P.V.VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN